

PUBLIC NOTICE

Date: December 16, 2020

Facility for investors of PACL Ltd. to check status of/deficiency in claim applications and making good those deficiencies.

1. The Justice (Retd.) R. M. Lodha Committee (in the matter of PACL Ltd.) has, as on date, successfully effected payment in respect of eligible claims upto Rs.10,000/-. Certain applications having claims upto Rs.10,000/- could not be processed further on account of one or more deficiencies.
2. The Committee had earlier, vide Press Release dated January 15, 2020, provided a facility for investors/applicants with claims upto Rs. 5,000/- to check the status of their claim applications online on <https://www.sebipaclrefund.co.in> and rectify deficiencies, if any. The Committee, subsequently vide Public Notice dated July 21, 2020, provided similar facility to the investors with claims between Rs 5001/- and Rs 7000/- to rectify deficiencies, if any, in the respective claim applications. The web-portal providing the above facility to the investors with claims upto Rs 7000/- was kept operational till October 31, 2020.
3. The Committee is now providing yet another opportunity, from **January 01, 2021**, to investors/applicants with claims upto Rs.10,000/-, whose claim applications were found deficient, to make good the deficiencies.
4. The above facility will be available to investors/applicants from **January 01, 2021 to March 31, 2021**.
